

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7502/2019
(Arising out of impugned final judgment and order dated 28-02-2019
in CRLAP No. 1056/1983 passed by the High Court of Judicature at
Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No. 38489/2021 - EXEMPTION FROM FILING O.T. and IA
No. 134725/2020 - EXEMPTION FROM FILING O.T. and IA No. 66515/2019
- EXEMPTION FROM FILING O.T. and IA No. 37527/2021 - GRANT OF BAIL
IA No. 22306/2021 - GRANT OF BAIL and IA No. 38488/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.
134724/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

(With IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No. 120438/2019 - EXEMPTION FROM FILING
O.T.)

Date : 14-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR

Mr. Jagjit Singh Chhabra, AOR
Mr. Saksham Maheshwari, Adv.
Mr. Vipin Singh Bansal, Adv.
Ms. Amrita Verma, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. D. S. Parmar, Adv.
Mr. Mahendra Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 20th October, 2022.

(NIDHI AHUJA)
AR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)